



2026:AHC:35616

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6319 of 2026

Smt. Rekha Devi

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harish Kant Tiwari, Sharad Kumar Patel
Counsel for Respondent(s)	:	C.S.C., Shri Kant Kesharwani

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed, notice need not to be issued to the respondents. In case, the respondent(s) is aggrieved with this order, he/she is at liberty to file recall application.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Karchhana, District Prayagraj to decide the Case No.9443 of 2023 (Computerized Case No.T202302030509443) (Smt. Rekha Devi Vs. Suresh Chandra and others) filed under Section 116 of U.P. Revenue Code, 2006.
4. It is argued by learned counsel for the petitioner that considerable time has already been lapsed but till date no decision has been taken in the matter.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the

respondent No.2/Sub Divisional Magistrate, Tehsil Karchhana, District Prayagraj to decide aforesaid case strictly in accordance with law but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026
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